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SEBI says SWAGAT to FPIs and FVCIs

SEBI issues circulars on Single Window Automatic and Generalised Access for Trusted Foreign Investors ('SWAGAT-FI') framework for Foreign Portfolio Investors ('FPIs') and Foreign Venture Capital Investors ('FVCIs') extending ease of compliance and doing business to such SEBI registered FPIs by:

- i. Enabling a unified registration process across multiple investment routes.
- ii. Minimizing repeated compliance requirements and documentation for such investors.

These benefits can be availed by existing as well as new FPIs that meet specified eligibility criteria. FPIs registered with SEBI such as central banks, sovereign wealth funds, appropriately regulated and broad based mutual funds, insurance companies and pension funds will be the beneficiaries of these changes.

Earlier, SEBI (FPI) Regulations, 2019 and SEBI (FVCI) Regulations, 2000 were amended to provide for introduction of SWAGAT-FI framework for FPIs and FVCIs.

This key measure would reduce regulatory complexity and enhance India's global competitiveness as an investor-friendly destination.

The provisions of the circulars come into effect from June 01, 2026.

The circulars issued today can be accessed on the SEBI website www.sebi.gov.in under the link Legal - > Circulars.

Mumbai
January 16, 2026